

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
New Delhi

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PRINCIPAL BENCH – COURT NO. 4

**Service Tax Appeal No. 53881 Of 2018**

[Arising out of OIA No. 419-420 (SM)/ST/JPR/2018 dated 24.08.2018 passed by the Commissioner (Appeals) of Central Excise & Central Goods and Service Tax, Jaipur]

**M/s Jayanti Cold Storage**  
Village-Dadar, Rajgarh Road, Alwar

**: Appellant (s)**

Versus

**Commissioner of Central Goods and Service : Respondent (s)**  
**Tax and Central Excise, Alwar**  
Old Industrial Area, Behind Railway Station, Alwar

APPEARANCE:

Shri Mukunda Rao, Advocate for the Appellant

Shri S. K. Ray, Authorised Representative for the Respondent

**CORAM :**

**HON'BLE Mr. RAJU, MEMBER (TECHNICAL)**

**HON'BLE Dr. RACHNA GUPTA, MEMBER (JUDICIAL)**

**FINAL ORDER No. 55136/2024**

Date of Hearing:08.03.2024

Date of Decision:08.03.2024

**RAJU**

Learned Counsel for the appellant mentioning that they had applied under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and the matter has been settled under the said scheme.

2. In view thereof and in view of the objective of the said scheme, the present appeal is hereby dismissed as deemed withdrawn.

*(Dictated & pronounced in the Court)*

**(RAJU)**  
MEMBER (TECHNICAL)

**(Dr. RACHNA GUPTA)**  
MEMBER (JUDICIAL)

G.Y.